

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-68 (PB)/2017**

**IN THE MATTER OF:**

S.R. Constructions .... Applicant/Petitioner  
Vs.  
International Recreation & Amusement Ltd. .... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 14.09.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Petitioner/Applicant : Ms. Priyanka Arora, Advocate on behalf of Mr. Umesh Garg, Adv.

For the Respondent :

**ORDER**

The Committee of Creditors has confirmed the name of Interim Resolution Professional to act as Resolution Professional. Accordingly, we accept the recommendation.

Application stands disposed of.

— *Sd* —  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

— *Sd* —  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**